

**THE SIKKIM SHOPS AND COMMERCIAL ESTABLISHMENTS (AMENDMENT)
BILL, 2022
(BILL No. 19 of 2022)**

**A
BILL**

further to amend the Sikkim Shops and Commercial Establishments Act, 1983.

Be it enacted by the Legislature of Sikkim in the Seventy-third Year of the Republic of India as follows:

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| Short title and commencement | 1. (1). This Act may be called the Sikkim Shops and Commercial Establishments (Amendment) Act, 2022


(2). it shall come into force at once. |
| Amendment of Section 73 | 2. (1). In the Sikkim Shops and Commercial Establishments Act 1983, (hereinafter referred to as the "Principal Act") in Section 73 shall, clause (c) shall be omitted. |
| Amendment of Section 74 | 3. (1). In section 74, of the Principal Act, the words "imprisonment not exceeding six months or with" appearing after the words "punishable with" and before the words "fine" and the word "or with both" appearing after the word "rupees" shall be omitted. |

STATEMENT OF OBJECTS AND REASONS

The Government of India has undertaken several initiatives aimed at enhancing Ease of Doing Business and Ease of Living for Citizens. It has now been decided to focus on decriminalization of provisions of imprisonment for minor violations which are primarily spread across laws pertaining to labour, industry, finance and taxation, environment, health safety etc. under which, a comprehensive review of all Acts/Rules administered by State to eliminate the risk of imprisonment for citizens for minor violations is required.


Therefore, it was felt necessary to amend the penal provision in the "SIKKIM SHOPS AND COMMERCIAL ESTABLISHMENTS ACT, 1983."

With this object in view, the Bill has been framed.


(MINGMA NORBU SHERPA
MINISTER-IN-CHARGE
DEPARTMENT OF LABOUR

FINANCIAL MEMORANDUM
Nil

MEMORANDUM REGARDING DELEGATED LEGISLATION
Nil


(MISS NAMRATA THAPA, IAS)
SECRETARY
DEPARTMENT OF LABOUR